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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 332/2002

New Delhi, this day the 7th March, 2002

HON'BLE MR. S.A.T. RIZVI, MEMBER (A)

Smt. Bimlesh
W/o Late Shri Naresh
C/o Shri Aidal Singh
Opp. Dayal Public School,
Sanjay Nagar,
Meerut

... Applicant

(By Advocate : Shri S.K. Gupta)

Versus

1. Union of India,
Through Secretary,
Ministry of Defence,
South Block, New Delhi
2. Deputy Director General,
Military Farms,
QMG Branch, West Block-III,
R.K. Puram, New Delhi
3. Commandant,
Central Command,
Lucknow
4. Additional Director,
Military Farms, Mawana Road,
Meerut Cantt,
Meerut

... Respondents

O R D E R (ORAL)

Shri Naresh, a group "D" employee, who was working in the Office of Respondent No.2, died in harness on 8.6.2000, having been appointed some five years before his death on 17.7.1995. He left behind his widow who is the applicant in the present O.A. and four minor kids. Immediately after Shri Naresh's death, she applied for compassionate appointment in accordance with the Government of India's scheme on the subject. Meanwhile she has been engaged on job basis and ^{is} being paid every month by the Office of the respondent No.4. She has

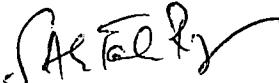
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(2)

already served for more than a year on that basis and is still working in that capacity. However, she is awaiting appointment on compassionate basis in a regular group "D" vacancy. The respondents have delayed consideration of her claim. Accordingly she has filed a further representation on 16.8.2001 (A-5). There has been no response so far. The applicant prays for a direction to the respondents to consider her claim for compassionate appointment expeditiously and in accordance with the policy of the Govt.

2. Having regard to the submissions made, I find that the present OA can be disposed of at this very stage itself even without issuing notices with a direction to the respondents to consider her claim expeditiously and take a decision in any event within a maximum period of three months from the date of receipt of a copy of this order. Simultaneously they are also directed to consider if in accordance with the relevant scheme framed by the Government of India the applicant can be considered for conferment of temporary status on the strength of the job work she has been doing for over a year. The respondents will take a decision on this question also within the aforesaid period of three months. I direct accordingly.

3. The OA is disposed of in the aforeslated terms.


(S.A.T. RIZVI)
MEMBER (A)

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